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Central Administrative Tribunal
Principal Bench

CP 36/2003 IN
MA 236/2003
MA 237/2003
O.A. 2299/2002

New Delhi, this the 20th February, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. A.P. NAGRATH, MEMBER (A)

Shri M.P. Gupta,
S/o Late Ram Prasad,
Retd. Asstt. Post Master Etah,
R/o Dwarikapuri,
Agra Road,
Etah
(By Advocate: Shri D.P. Sharma) ... Applicant.

Versus

1. Union of India through
Secretary,
Ministry of Communication,
Department of Posts,
Sansad Marg.,
New Delhi.
2. The Postmaster General,
Agra Region,
Agra
3. The Superintendent of Post Offices,
Etah Division,
Etah.
(By Advocate: Shri R.N. Singh) Respondents.

ORDER (Oral)

Justice V.S. Aggarwal
M.A. 237/2003

M.A is allowed. Delay is condoned.

M.A. 236/2003

In this MA, a prayer is made for extension of
the time for compliance of the directions of this
Tribunal.

2. Keeping in view the totality of the facts that

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UPSC has to be consulted, we grant four weeks' time to implement the directions of this Tribunal. M.A. is allowed.

C.P. 36/2003 In

OA.2299/2002

3. Keeping in view the fact that the above order has been passed, the Rule is discharged. If the respondents do not comply with the directions of this Tribunal, the applicant will be at liberty to revive the proceedings.

The Contempt petition is disposed of.

/ug/


(A.P. Nagrath)
Member (A)


(V.S. Aggarwal)
Chairman